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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 245/2017 In C.P. No. 11/73(4)/NCLT/AHM/2016**

Coram:



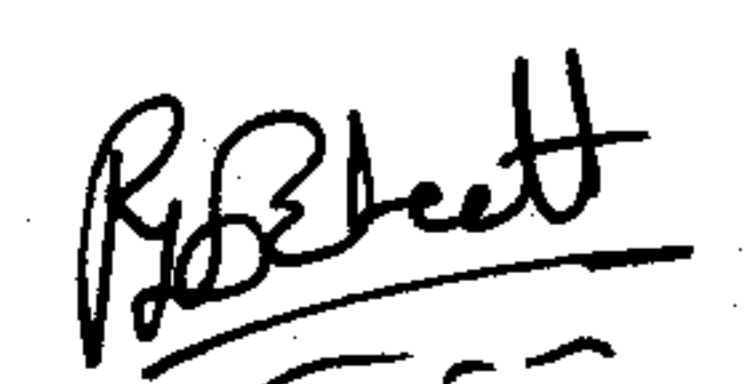
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Neesa Leisure Ltd.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Jaimin R. Dave	Advocate	Petitioner	
2.	ASHOK SACHDEVA	A.R.	11	
3.	Ravish Bhatt			

**ORDER**

Learned Advocate Mr. Ravish Bhatt present for Original Petitioner. Learned Advocate Mr. Jaimin Dave present for Depositors. Authorised representative Mr. Ashok Sachdeva present for Depositors.

IA 245/2017 this application is filed by Neesa Leisure Ltd seeking amendment in main petition in order to introduce complete set of facts relating to the financial condition of the company and the circumstances that delay in making payments to depositors.

In the reply it is stated that amendment is belated one and all such plea already taken in the petition.

It is pertinent to mention that even before the depositors filed petitions for directions to the company to repay the deposits the company came forward with application seeking extension of time to repay the deposits and in that application now the company wants to make amendments to bring on record additional facts which according to them are the grounds for postponement of the repayment of deposits.

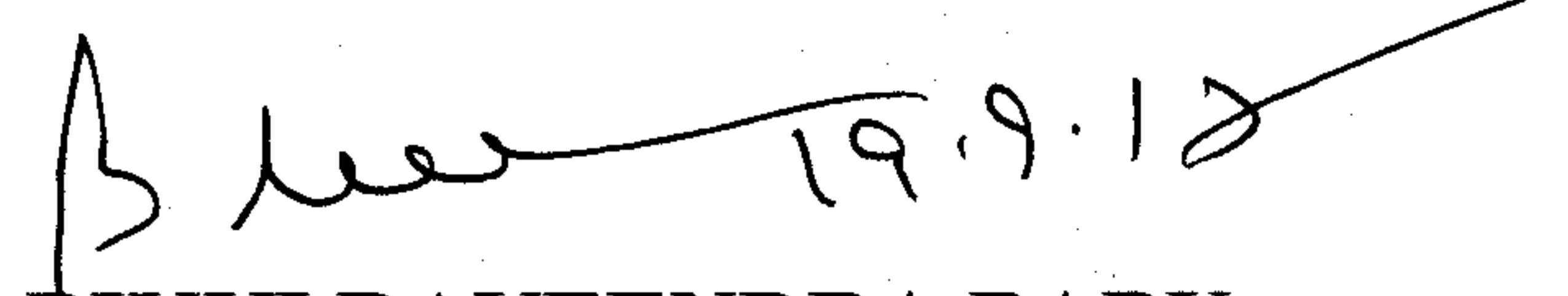
This Tribunal is hearing petition of the company and petitions of the depositors together. Therefore, considering overall facts and circumstance this Tribunal is of the view that no prejudice is going to cause to the depositors even if the proposed amendment is allowed. However, the prayer that Bankers and other Financial institution should be made party to CP 11/2016 has no basis to consider since bankers have not moved any application before this Tribunal for repayment of their debts.

The company by filing this amendment petition cannot take advantage of gaining time which relief they are asking in the main petition by adding the bankers also.

Hence, the application is allowed in part permitting the applicant to take all other pleas mentioned in the petition except adding bankers.

Application is dismissed in respect of adding bankers as parties to CP 11/2016.

List the main petition on 25.10.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 19th day of September, 2017.